Name of Corporate Debtor: New Bombay Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: June 30, 2025

(Amour	t in₹)		Datailla of Olaina mana	Details of claim admitted					Amoun			1 1	
Sr. No.	Details of Cliamant	Government	Details of Claim rece	Amount claimed	Amount	Nature of	Wheth er related	% voting	contig ent	any mutual dues,	claim not	Amount of claim under verification	Remar ks, if anv
	State Tax Department Goverment of Maharashtra	State	16-Apr-25	39,655,346	42,779	Goverm ent Dues	Nil		NA		39,612,567		Note 4
	Employees' State	Central	21-Apr-25	102.894	102.894	Goverm ent Dues	Nil		NA.				Note 5
	Department of Goods	State	09-Apr-25	65,850	65,850	Goverm ent Dues	Nil		NA	1	-		Note 6
	Maharashtra State Electricity Distribution Co. Ltd.	State	24-Apr-25	1,499,957	1,318,643	Goverm ent Dues	Nil		NA.		181,314		Note 7
	Grampanchayat Jambhiyali	State	23-Jun-25	3,128,350	3,128,350	Goverm ent Dues	Nil		NA.				Note 7
	Total		-	44,452,397	4,658,516			_	_	_	39793880.56		

Notes:

1. The above list of creditors reflects claims received by RP and verified as on June 30, 2025.

2. Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.

3. The Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

4. The RP had appointed GST Advisor and provided clarification togst deep turnscant to that the department has updated its claim but not submitted in claim form b - has is seekingthe Information from the GST department thus the claim is under Verification.

5. The interest in the claim submitted by ESIC has been calculated up to 9 April 2025, whereas it ought to have been calculated only up to the insolvency commencement date, i.e., 2 April 2025.

6. The reditor has not submitted the prescribed claim form, nor has any proof substantiating the claim been provided. The Resolution Professional has sent anemail and is currently awaiting a response.

7. The Resolution Professional has sent various emails and is currently awaiting a response.